

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD.

Original Application No.393 of 2003.

Allahabad this the 22nd day of April 2003.

Hon'ble Mr.Justice R.R.K. Trivedi, V.C.

Smt. Vidya Devi  
adult wife of Vinod Kumar  
Resident of House No.4/213, Mannoo Purwa,  
Purana Kanpur, Kanpur Nagar.

.....Applicant.

(By Advocate : Sri Krishna Lal)

Versus.

1. Union of India  
through the Secretary,  
Ministry of Defence,  
New Delhi.
2. The Additional Director General Ord.Fys.,  
O.E.F. Group Hqrs, G.T. Road,  
Kanpur.
3. The General Manager,  
Ordnance Equipment Factory,  
Post Box No.76,  
Kanpur Nagar.

.....Respondents.

(By Advocate : Sri V.V. Mishra)

O R D E R

By this O.A., filed under section 19 of Administrative  
Tribunal Act 1985, applicant has prayed for a mandamus  
directing the respondent No.3 General Manager, Ordnance  
Equipment Factory Kanpur to pay the amount dues to late  
Vinod Kumar husband of applicant.

2. The case of the applicant is that late Sri Vinod Kumar  
husband of applicant was serving as Labourer in Ordnance  
Equipment Factory, Kanpur (Ticket No.525/B.P). He had gone to  
join his duty on 09.01.1992. However, thereafter he did not  
come back and since then he is missing. Applicant lodged  
a report on 27.01.1992 with Police Station Kakadeo, Kanpur  
that the husband of applicant is still traceless. It has  
been prayed that as more than 7 years have been  
been



~~she shall be deemed to have~~  
passed, the husband of the applicant ~~died~~ civil death and  
she has become entitled for dues and family pension.  
Before coming to this Tribunal the applicant filed  
representation before respondent No.3 copy of which has  
been filed as Annexure 7,9 and 13. In ~~my~~ opinion ends of  
justice shall be better served if the respondents are  
directed to decide the representation of the applicant  
by reasoned order within 3 months from the date ~~of~~ a copy  
of the order is filed and granted relief to the applicant  
for which she is entitled under rules.

3. The O.A. is accordingly disposed of finally with  
a direction to the respondent No.3 to consider the  
representation of the applicant and pass a reasoned order  
within 3 months from the date of a copy of the order is  
filed before him. If the applicant is found entitled for  
any relief, she shall be granted the same as per rules.  
To avoid delay, it shall be open to the applicant to file a  
copy of representation filed on 31.07.98 alongwith copy  
of the order.

4. No order as to costs.

  
Vice-Chairman.

Manish/-